

TO BE PUBLISHED IN PART II SECTION 3(II) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 31st May, 1978.

NOTIFICATION
(INCOME-TAX)

No. 2329 (F.NO.176/42/78-II(AI)): In exercise of the powers conferred by sub-section (2)(a) of Section 103 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Santhan Sri Deo Ganpatipule" to be a place of public worship of renown throughout the State of Maharashtra for the purposes of the said Section.

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(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near National Garden, New Delhi).

NO. F.NO.176/42/78-II(AI)

Copy forwarded to:-

1. The Commissioner of Income-tax, Pune-1, Pune with reference to his letter No.155/RT/1150/78-79 dated 22.4.78.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All other Commissioners of Income-tax.

3. The Comptroller & Auditor General of India, New Delhi.

All Chambers of Commerce in Maharashtra.

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(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA